

(i) The Bombay Cinema (Gujarat second Amendment) Rules, 1971 published in Notification No. GH/G/146/BCR/3369/3973-A in Gujarat Government Gazette dated the 19th August, 1971.

(ii) The Bombay Cinema (Gujarat Third Amendment) Rules, 1971, Published in Notification No. GH/G/153/BCR-1966/1552-A in Gujarat Government Gazette dated the 9th September, 1971. [Placed in Library. See No. LT—1241/71].

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notifications. [Placed in Library. See No. LT—1242/71].

**NOTIFICATION UNDER ARTICLE 359
OF THE CONSTITUTION**

**THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS (SHRI
F. H. MOHSIN):** I beg to lay on the
Table—

A copy of Notification No. G.S.R 1843.
published in Gazette of India dated
the 5th December, 1971, under clause
(3) of article 359 of the Constitution.
[Placed in Library. See No. LT —
1243/71].

**NOTIFICATION UNDER PUNJAB MOTOR
VEHICLES TAXATION ACT,
1924 ETC.**

**THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRIMATI
SUSHILA ROHATGI):** I beg to lay on the
Table—

- (i) A copy of Punjab Government
Notification No. S. O. 50/P.A.
4/24/S. 3/71 published in Punjab
Government Gazette dated the 11th
November, 1971, issued under sub-
section (1) of section 3 of the
Punjab Motor Vehicles Taxation
Act, 1924, read with clause (c) (iv)
of the Proclamation dated the 15th
June, 1971 issued by the President
in relation to the State of Punjab.

- (ii) A statement (Hindi and English ver-
sions) explaining the reasons for not
laying the Hindi version of the above
Notification. [Placed in Library. See
No. LT—1244/71].

30'02 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the
following message received from the Sec-
retary of Rajya Sabha—

“In accordance with the provision of
rule 127 of the Rules of Procedure and
Conduct of Business in the Rajya Sabha,
I am directed to inform the Lok Sabha
that the Rajya Sabha, at its sitting held
on the 4th December, 1971, agreed
without any amendment to the Visva-
Bharti (Amendment) Bill, 1971, which
was passed by the Lok Sabha at its
sitting held on the 29th November,
1971.”

**COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS**

EIGHTH REPORT

**SHRI G. G. SWELL (Autonomous
Districts):** Sir, I beg to present the Eighth
Report of the Committee on Private Mem-
bers' Bills and Resolutions.

**COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

SECOND AND THIRD REPORTS

SHRI BUTA SINGH (Rajpur): Sir, I beg
to present the following Reports of the
Committee on the Welfare of Scheduled
Castes and Scheduled Tribes :